

Return of Indians from Abroad

1898. Shri Raghunath Singh: Will the Prime Minister be pleased to state:

(a) whether it is a fact that more Indians are returning home from abroad than leaving India;

(b) if so, the reasons therefor; and

(c) the number of Indians who came into and went out of the country during 1959?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) to (c). Indian citizens living abroad hold Indian passports and can return to India at any time. When they do so, it is not possible to know whether they have returned only temporarily or permanently. Similarly when an Indian citizen goes abroad it is not possible to know whether he has proceeded abroad only temporarily or for a long period or permanently. In the absence of statistics, therefore, it is not possible to give a specific reply.

Emigration and Immigration Statistics

1899. Dr. Ram Subhag Singh: Will the Prime Minister be pleased to state the figures of emigration from and immigration to India for the years 1958-59 and 1959-60?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): 1322 and 1903 skilled and unskilled workers from India went abroad in 1958-59 and 1959-60 respectively after complying with the provisions of the Indian Emigration Act, 1922. A considerable number of Indians to whom the provisions of the Indian Emigration Act, 1922, are not applicable, went abroad on passports, but information is not available as to how many of them have taken up employment or settled down abroad. Some Indians have also gone abroad without passports on country craft etc. or on forged passports, but information as to their number is not available.

There is normally no immigration of foreigners of non-Indian origin into India. The latter come to India on visas at the expiry of which they are expected to leave. Indian citizens settled or employed abroad from time to time return to India finally and, similarly, persons of Indian origin abroad registered as Indian nationals some times return to India; precise figures are, however, not available.

Slum Conditions in Chandrawal Village, Delhi

1900. Shri D. C. Sharma: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that slum conditions exist in Chandrawal Village near Kamla Nagar, Delhi and pose a problem of health and sanitation; and

(b) the action proposed to be taken in the matter?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Yes.

(b) The area has been declared as a 'slum area' under section 3 of the Slum Areas (Improvement and Clearance) Act, 1956. The Municipal Corporation of Delhi are considering a proposal for development of the area.

Manipur P.W.D.

1901. Shri L. Achaw Singh: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of divisions in the Manipur P.W.D. and the amounts allotted during 1956-1960 to each division; and

(b) the amounts spent so far and the amounts likely to be surrendered as unutilised?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) and (b) A statement giving the requisite information is laid on the table of the House. [See Appendix III; annexure No. 63].